

5. Sreevardhan (Maharashtra)
6. Palode (Kerala)
7. Peechi (Kerala)
8. Hirehalli (Mysore)
9. Mohitnagar (West Bengal)
10. Kahikuchi (Assam)

In addition to the above centres, the following centres which are financed entirely by the State Governments are also cooperating in the Project :

1. Nileshwar (Kerala)
2. Arsikere (Mysore)
3. Mahuva (Gujarat)
4. Gudiyatham (Tamil Nadu)

The total grant sanctioned for the Project during the Fourth Five Year Plan period amounts to Rs. 54.00 lakhs. A proposal to strengthen the Project further, subject to availability of funds, is under consideration.

**Landless Persons Granted Ownership of Land in Madhya Pradesh**

3049. SHRI PHOOL CHAND VERMA : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of landless persons who were given actual and permanent ownership of land in Madhya Pradesh State during the last two years ; and

(b) the number of Scheduled Caste and Scheduled Tribe Harijans who were benefited by this scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). Information is being collected from the State Government and will be placed on the Table of the Sabha.

**Membership of Indian Coffee Workers Society Ltd., Delhi**

3050. SHRI PHOOL CHAND VERMA : Will the Minister of AGRICULTURE be

pleased to state :

(a) the number of members in Indian Coffee Workers Cooperative Society Delhi ; and

(b) the conditions for obtaining the membership and the number of such workers who are still out of the membership ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) 244.

(b) Conditions governing the membership of the Society are given in the statement.

The number of workers who are still out of the membership is 297.

**STATEMENT**

*Conditions for Membership*

**Bye-laws**

5. No person shall be a member unless :

(a) He is a member of the Society on the day these bye-laws are adopted or

(b) He is workman of the Society and has completed satisfactory and continuous service of one year in the Society ;

(c) His age is more than 18 years ;

(d) He has carried out the provisions of bye-laws No. 16.

6. Every member on admission shall pay Rs. 1/- as admission fee which shall not be refunded in any case.

7. (a) The application for membership shall have to be submitted in writing in prescribed form to the Secretary of the Society.

(b) No member of the Society shall be a member of any Trade Unions or organisations whose aims, objects